

(22)

Central Administrative Tribunal  
Principal Bench: New Delhi

CP No. 243/99

in

MA No. 2141/98

in

OA No. 804/97

New Delhi this the 9th day of November 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)  
Hon'ble Mrs. Shanta Shastry, Member (A)

Balbir Singh  
S/o Shri Savat Ram  
R/o-Vill & P.O. Devrala  
Distt-Bhiwani (Haryana)

...Petitioner  
(By Advocate: Shri U. Srivastava)

Versus

1. Shri S.P. Mehta  
General Manager, Northern Railway  
Baroda House, New Delhi.
2. Shri M.S. Dass,  
Divisional Personnel Officer,  
DRM Office, Northern Railway,  
Paharganj, New Delhi.

...Respondents

ORDER (Oral)

By Reddy, J.:

Heard the counsel for the petitioner.

2. This C.P. arises out of the order passed in MA- 2141/98 dated 28.4.99. The MA was closed on the ground that the respondents had complied with the directions inasmuch as applicant's name has been included in the Live Casual Labour Register and thus complied with the directions given in OA-804/97. The petitioner now filed an additional affidavit in support of the contempt case and relying upon



the same, Learned counsel for petitioner submits that it has come to the knowledge of the petitioner that ~~the names of~~ three persons have been engaged on 17.4.98 who were much junior\$ to the applicant. We are afraid that no contempt is shown to us as to how the respondents had disobeyed the order passed by the Tribunal in the MA. The MA has been closed on the ground that the grievance of the applicant did not survive. No further directions have been given by the Tribunal in this MA. In the circumstances, C.P. is dismissed at the admission stage.

*Shanta S-*

(Mrs. Shanta Shastry)  
Member (A)

*Ambedkar*

(V. Rajagopala Reddy)  
Vice-Chairman (J)

cc.